

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL

BOMBAY BENCH, BOMBAY

R.P.NO. 37/93

in

OA.NO. 868/92

(S)

Smt. Agatha Alfred Robert Applicant

V/S.

Divisional Railway Manager, Nagpur... Respondent

CORAM: Hon'ble Vice Chairman Shri Justice M.S.Deshpande
Hon'ble Member (A) Shri M.Y.Priolkar

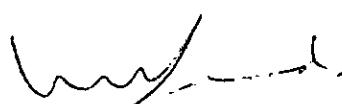
Tribunal's Order by Circulation

Dated: 26.11.1993

(PER: M.S.Deshpande, Vice Chairman)

While
By the disposal ^{1/1} of OA.No.868/92 we have held that
the delay of 7 years was not explained. No error apparent
on the face of the record has been pointed out and review
application cannot be the remedy for seeking relief only
because the applicant states that the decision is wrong.
The review application is dismissed.


(M.Y.PRIOLKAR)
MEMBER (A)


(M.S.DESHPANDE)
VICE CHAIRMAN

mrj.